



The Orissa Gazette

EXTRAORDINARY

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CUTTACK, TUESDAY, SEPTEMBER 15, 1942.

No. 9054-F.(C).

GOVERNMENT OF ORISSA.

FINANCE DEPARTMENT.

RESOLUTION.

The 15th September 1942.

The Government of Orissa have recently had under consideration the question of granting appropriate relief to low-paid Government servants on account of the recent substantial rise in the cost of living. They have come to the conclusion that the existing scheme of Grain Compensation allowance introduced with the Government of Orissa, Finance Department Resolution No. 11279-F., dated the 21st November 1940, no longer gives sufficient relief to Government servants hit by the recent rise in prices. After careful consideration they have, therefore, decided, in supersession of the Resolution cited above, to grant dearness allowance to Government servants whose emoluments do not exceed Rs. 60 per month on the following scale :—

- | | Rs. |
|---|--------------|
| (i) Government servants drawing emoluments not exceeding Rs. 20 per month and all Police constables. | 3 per month. |
| (ii) Government servants drawing emoluments exceeding Rs. 20 but not exceeding Rs. 60 per month except Police constables. | 5 per month. |
| (iii) Government servants drawing Rs. 61, Rs. 62, Rs. 63 and Rs. 64 per month shall draw respectively dearness allowance of Rs. 4, Rs. 3, Rs. 2 and Re. 1, in order to bring their total emoluments equal to those drawn by Government servants drawing Rs. 60 per month. | |

This scheme will come into force with effect from 1st August 1942, and allowances at the rates prescribed above will be payable for the first time on the 1st October 1942, on the emoluments drawn for August and September.

2. Government servants to whom the scheme applies, include—

- (a) persons who are whole-time servants of the Government of Orissa whether in a permanent or temporary capacity or paid at daily or piece-work rates,
- (b) inferior Government servants paid from contingencies and labourers in Government workshops except casual workers, and
- (c) members of work-charged establishments in the Public Works, Electrical and other departments, other than casual employees.

3. Dearness allowance shall not be paid to Government servants of the following description :—

- (a) Village police and village staff employed in the raiyatwari and proprietary villages in the ex-Madras areas,
- (b) paid technical personnel (e.g. A. R. P. wardens, First-aid parties, etc.) employed on a temporary basis in the A. R. P. and other Civil Defence Departments, other than those who are borne on the regular establishment of any pre-existing Government office or department or hold a lien on a permanent post under Government, and
- (c) Government servants employed in the Secretariat and offices of the Heads of Departments who are in receipt of Sambalpur compensatory allowance.

4. For the purpose of this Resolution the expression 'emoluments' includes pay, special pay, personal pay and other payments classed as 'pay', over-time allowance, fees and pension. House rent and compensatory allowances other than those granted specifically for the high cost of living shall not be taken into account for the purpose of calculating emoluments.

5. The drawal of dearness allowance during leave shall be governed by the provisions of Rule 100 of the Orissa Service Code; and during joining time by the provisions of Rule 102 of the Orissa Service Code.

6. Government servants who are discharged in the course of a month, e.g., temporary or officiating servants shall draw the allowance proportionate to the actual number of days of employment.

7. The marginally noted Resolutions* and Orders are hereby cancelled.

* (1) Government of Orissa, Finance Department Resolution No. 11279-F., dated the 21st November 1940.

(2) Government of Orissa, Finance Department Resolution No. 6570-F(C.), dated the 7th August 1942.

~~(3) Order No. 7347-F(C.), dated the 21st August 1942.~~

8. All Heads of Departments should submit to Government in the Finance Department an estimate of actual expenditure incurred on payment of this allowance to enable provisions to be made in the budget. They are also requested to bring to the notice of the Government in the Finance Department without delay any doubts or difficulties that may arise in the application of these orders.

ORDER.—Ordered that a copy of the Resolution be forwarded to the Registrar, Patna High Court; all Heads of Departments; District and Sessions Judges; Secretary to His Excellency the Governor; Comptroller of Orissa; Superintendent, Government Press; and all Departments of Government.

Ordered that the Resolution be published in the *Orissa Gazette*.

By order of the Governor,
J. BOWSTEAD,
Chief Secretary to Government.